

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.1028/MP/2025

Subject : Petition under Section 79 including Section 79(1)(f) of the Electricity Act, 2003 read with Article 17 of the Agreement for Power Purchase dated 18.5.2022, seeking declaration that the obligations of the Petitioner have been affected by Force Majeure Events, and other consequential reliefs.

Petitioner : RKM Powergen Private Limited (RKMPPL)

Respondents : Haryana Power Purchase Centre (HPPC) and Anr.

Date of Hearing : **14.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Supriya Rastogi Agarwal, Advocate, RKMPPL
Shri Harshit Singh, Advocate, RKMPPL
Shri Devyanshu Sharma, Advocate, RKMPPL
Ms. Poorva Saigal, Advocate, HPPC
Ms. Pallavi Saigal, Advocate, HPPC

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested an adjournment on the ground of the unavailability of the arguing counsel. Allowing this request, the Commission adjourned the matter.

2. As South Eastern Coalfields Limited did not file any reply, the Commission directed it to file the reply within two weeks, as a last opportunity and the Petitioner to file rejoinder within two weeks thereafter.
3. The Commission directed the parties to file Note for Arguments within four weeks and to list the matter for final hearing.
4. The Petition will be listed for final hearing on **17.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)